

<b>FORM A</b>	
<b>PUBLIC ANNOUNCEMENT</b>	
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
<b>FOR THE ATTENTION OF THE CREDITORS OF SHRI GIRIJA ALLOY &amp; POWER (I) PRIVATE LIMITED</b>	
<b>RELEVANT PARTICULARS</b>	
1. Name of corporate debtor	<b>Shri Girija Alloy &amp; Power (I) Private Limited</b>
2. Date of incorporation of corporate debtor	21st April, 2004
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Vijayawada
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27101AP2004PTC043091
5. Address of the registered office and principal office (if any) of corporate debtor	D.No.88-3-5, Trip School Road, Gadalamma Nagar, Morampudi Junction, Rajahmundry, Andhra Pradesh – 533103
6. Insolvency commencement date in respect of corporate debtor	<b>08<sup>th</sup> June, 2026</b> (Order was uploaded & obtained from the website of NCLT on 11.06.2026)
7. Estimated date of closure of insolvency resolution process	05 <sup>th</sup> December, 2026 (180th days from the insolvency commencement date i.e., <b>08.06.2026</b> )
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Sourabh Malpani IBBI/IPA-001/IP-P01265/2018-2019/12047
9. Address and e-mail of the interim resolution professional, as registered with the Board	Guru Kripa, Plot No. 93, Neelkanth Colony, Queens Road, Jaipur – 302021, Rajasthan E-mail: malpanijpr@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Guru Kripa, Plot No. 93, Neelkanth Colony, Queens Road, Jaipur – 302021, Rajasthan E-mail: ibc.shrigirija@gmail.com
11. Last date for submission of claims	<b>25<sup>th</sup> June, 2026</b> (14th days from the date of receipt of order i.e. 11.06.2026)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not yet Ascertained
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and b) Details of authorized representatives are available at:	(a) Web link: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> (b) Physical Address: NA

Notice is hereby given that the National Company Law Tribunal, Amaravati Bench, has ordered the commencement of a corporate insolvency resolution process of **Shri Girija Alloy & Power (I) Private Limited** on 08<sup>th</sup> June, 2026 (Order was received by the IRP on 11.06.2026).

The creditors of Shri Girija Alloy & Power (I) Private Limited, are hereby called upon to submit their claims with proof on or before **25<sup>th</sup> June, 2026** to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

**Submission of false or misleading proofs of claim shall attract penalties.** **Sd/-**  
**Date: 13.06.2026** **Mr. Sourabh Malpani**  
**Place: Jaipur** **Interim Resolution Professional**

**Reg. No.:** IBBI/IPA-001/IP-P01265/2018-2019/12047  
**having AFA:** AA1/12047/02/311226/108684 valid upto 31-Dec-26

